

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
BENCH, AT MUMBAI
COMPANY SCHEME PETITION NO. 355 OF 2017.
CONNECTED WITH
COMPANY SCHEME APPLICATION NO.179 OF 2017.

In the matter of the Companies Act,
2013;

AND

In the matter of Sections 230 to 232 of
the Companies Act, 2013 read with
Sections 52, 55 and 66 and other
applicable provisions of the Companies
Act, 2013

AND

In the matter of Scheme of Arrangement
and Reconstruction between NIRLEP
APPLIANCES PRIVATE LIMITED,
(hereinafter referred to as "Demerged
Company" or "NAPL" or "Applicant
Company") and BHOGALE AUTOMOTIVE
PRIVATE LIMITED, (hereinafter referred
to as "Resulting Company" or "BAPL")

NIRLEP APPLIANCES PRIVATE)
LIMITED, (CIN NO.)
U27200MH1979PTC021470 a)
company incorporated under the)
Companies Act, 1956 having its)
registered office at B-5, MIDC)
Industrial Area, Railway Station)
Road, Aurangabad - 431005,)
Maharashtra) ...Petitioner Company.

Called for Admission

Mr. Chandrakant Mhadeshwar, Advocates for the Petitioner
Company.

Coram: SH. B.S.V. Prakash Kumar Hon'ble Member (J)

and SH. V. Nallasenapathy Hon'ble Member (T)

Date: 03rd May, 2017.

MINUTES OF ORDER

- 1) Petition Admitted.
- 2) Petition fixed for hearing on 07th day of June, 2017.
- 3) Learned Counsel for the Petitioner states that in pursuance of order dated 23rd February, 2017 passed by this Tribunal in Company Scheme Application No. 179 of 2017, the meeting of the Equity Shareholders and 10% Optionally Convertible Preference

Shareholder was convened and held at B-5, MIDC Industrial Area, Railway Station Road, Aurangabad - 431005, on Thursday, 30th March 2017, at 10.30 a.m. and 11.30 a.m. respectively, for the purpose of considering, and if thought fit, approving, with or without modification, the proposed Scheme of Arrangement and Reconstruction between NIRLEP APPLIANCES PRIVATE LIMITED, the Demerged Company and BHOGALE AUTOMOTIVE PRIVATE LIMITED, the Resulting Company. In the said meeting the Scheme was approved unanimously. The Chairman of the meeting has submitted his report stating the outcome of the meeting alongwith Affidavit verifying the said Report.

4) The counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, Regional Director, Registrar of companies and Income Tax Authority. Notices have also been served upon all Secured Creditors and Unsecured Creditors of the Petitioner Company.

5) At least 10 clear days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz., "Lokmat Times" in English Language, Aurangabad Edition and translation thereof in "Ekmat" in Marathi Language, Aurangabad Edition, both having circulation in Aurangabad.

Sd/-

V. Nallasenapathy Member (Technical)

Sd/-

B.S.V. Prakash Kumar Member (Judicial)